

- (b) if so, the reaction of Government thereto; and
- (c) the manner in which Government proposes to improve the position?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No such observation has been made by WHO.

(b) and (c) Do not arise.

**Welfare activities undertaken by oil PSUs in Assam**

255. SHRI BHUBANESWAR KALITA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that PSUs under the Ministry have taken up activities related to welfare and economic development of SCs/STs and other weaker sections residing in neighbourhood of projects in Assam; and

(b) if so, the details of such activities undertaken during the last three years, year-wise and PSU-wise in the entire State?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI M. VEERAPPA MOILY): (a) and (b) Oil PSUs under MOP&NG have implemented various projects relating to welfare and development of SC, STs and other persons residing in neighbourhood of projects in Assam. The thrust areas under Corporate Social Responsibility (CSR) are on issues like education, health care, drinking water, skill development, infrastructure development, promotion of arts, sports, literature and culture etc.

The expenditure incurred during last three years by different oil PSUs under MOPNG to carry out such activities in Assam are given as under:

(Rs. in Crores)

Sl. No.	Name of PSUs	Year	Funds utilised
1	2	3	4
1.	Indian Oil Corporation Limited	2010-11	28.33
		2011-12	17.99
		2012-13	13.55

1	2	3	4
2.	Oil and Natural Gas Corporation Limited	2010-11	1.18
		2011-12	2.26
		2012-13	2.84
3.	Hindustan Petroleum Corporation Limited	2010-11	0.29
		2011-12	0.33
		2012-13	0.32
4.	GAIL India Limited	2010-11	6.28
		2011-12	5.95
		2012-13	7.15
5.	Oil India Limited	2010-11	6.18
		2011-12	5.12
		2012-13	7.8
6.	Engineers India Limited	2010-11	1.44
		2011-12	0.22
		2012-13	0.17
7.	Numaligarh Refinery Limited	2010-11	4.97
		2011-12	5.86
		2012-13	5.51

**More powers for SEBI and RBI to control ponzy schemes**

\*256. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Inter-Ministerial Group has decided to grant more powers to RBI and SEBI to protect investors from fraudulent money pooling schemes, and if so, the details thereof; and